

(in Rs. crores)

Name of Institution	No. of Units	Assistance Sanctioned
IDBI	32	80.01
IFCI	48	65.59
ICICI	21	18.18

Export of Silk

8126. SHRI KALI PRASAD PANDEY : Will the Minister of TEXTILES be pleased to state :

(a) the quantity of silk exported during the last three years;

(b) the foreign exchange earned thereon during the above period;

(c) the target fixed to export the silk cloths during the current year; and

(d) the estimated foreign exchange likely to be earned ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). India does not encourage export of raw silk and there have been no exports of this item during the last three years. However, there have been substantial exports of value-added natural silk goods and the quantum of foreign exchange earnings on this account were as under :

(in Rs. crores)

Year	Value
1985-86	159.82
1986-87	201.42
1987-88	233.48

(April '87 to Feb., '88)

(c) and (d) The target fixed for exports of natural silk goods during the year 1988-89 is Rs. 270 crores, which is likely to be achieved.

[English]

Poor Quality Export to Europe

8127. PROF. P.J. KURIEN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government's attention has been drawn to the news-items captioned "Poor quality hits exports to Europe" appearing in the Times of India dated 2 April, 1988;

(b) if so, whether complaints are being received from importing countries; and

(c) the steps being taken to prevent such complaints ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) Yes, Sir.

(b) Complaints are sometimes received against poor quality of Indian products.

(c) Complaints from importers are enquired into by the Regional Standing Committees on Quality Complaints which are functioning at Bombay, Calcutta, Cochin, Delhi and Madras. Appropriate action is taken on the recommendations of the Committees to avoid recurrence of complaints.

In order to ensure the requisite standards of quality in export goods, a number of items have been notified for compulsory quality control and pre-shipment inspection under Export (Quality Control and Inspection) Act, 1963. The scheme of inspection under the Act includes pre-shipment inspection by notified agencies, super-checks by Technical Audit Cells, surveillance at manufacturing points and training of workers, etc.

[Translation]

Trade Deficit with Malaysia]

8128. SHRI KALI PRASAD PANDEY : Will the Minister of COMMERCE be pleased to state :

(a) the figures of trade with Malaysia for last three years;

(b) the position of trade deficit with Malaysia; and

(c) the steps being taken to bridge the trade gap ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b). As per